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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATIONS

The 14th April 1943

No. 7861-A.(C).—The following notification, issued by the Government of India in the Home Department, is republished for general information.

By order of the Governor
J. BOWSTEAD
Chief Secretary to Government

New Delhi, 25th March 1943

No. 9/16/41-Ests.—In exercise of the powers conferred by sub-section (3) of section 266 of the Government of India Act, 1935, the Governor-General in his discretion is pleased to direct that the following further amendment shall be made in the Federal Public Service Commission (Consultation by the Governor-General) Regulations, namely:—

In clause (b) of regulation 5 of the said Regulations, after the words "on an appeal", the words "not being an appeal against an order of suspension pending enquiry into misconduct" shall be inserted.

H. K. CHAINANI
Deputy Secy. to the Govt. of India

The 17th April 1943

No. 1228-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
J. BOWSTEAD
Chief Secretary to Government

DEPARTMENT OF COMMERCE

INDUSTRIAL CONTROL

New Delhi, 1st April 1943

No. 104-I. C(5)/42—In exercise of the powers conferred by sub-rule (2) of Rule 81 of the Defence of India Rules,

the Central Government is pleased to direct that the following further amendment shall be made in the Newspaper Control Order, 1942, namely:—

In Schedule I appended to that Order for the figure "20" wherever it appears the figure "22" shall be substituted and for the figure "30" the figure "32" shall be substituted.

S. N. RAY
Joint Secretary

FINANCE DEPARTMENT
NOTIFICATIONS

The 14th April 1943

No. 7770-F.(C).—The following notification, issued by the Government of India in the Finance Department (Communications), is republished for general information.

By order of the Governor
B. MUKERJI
Deputy Secy. to Government

New Delhi, 20th March 1943

No. D-1944-PT./43—The Governor-General in Council is pleased to direct that the following amendment shall be made in the Rules for guidance of depositors in Post Office Savings Banks, namely:—

In Note 1 below sub-rule (2) of rule 46 of the said Rules, after the words "public accounts", the following shall be inserted, namely:—

"and accounts opened under rule 45-B(b) for making investments in Government securities".

M. K. SEN GUPTA
Financial Adviser, Communications

The 14th April 1943

No. 7789-F.(C).—The following resolution, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor
B. MUKERJI

Deputy Secy. to Government

New Delhi, 18th February 1943

No. F. 30 (1)-R. II/43—It is announced for general information that the rate of interest on deposits and also on balances at the credit of subscribers to the General Provident and other similar funds on the 31st March 1943 as determined by the approved method (*vide* Government of India, Finance Department Resolution No. F. 37-V. R. II, dated the 6th December 1930), is $3\frac{1}{2}$ per cent and that this rate will be in force during the financial year beginning on the 1st April 1943 except in the case of subscribers who are entitled, under the rules of the Funds, to a higher minimum rate of interest. The funds concerned are:—

- (1) The General Provident Fund
- (2) The Contributory Provident Fund (India)
- (3) The Indian Civil Service Provident Fund
- (4) The Indian Ordnance Department Provident Fund
- (5) The Indian Civil Service (Non-European Members) Provident Fund

2. Necessary instructions will be issued separately by the Railway Department (Railway Board) concerning the rate of interest applicable during the year in question to the balances in the various Provident Funds under the control of that Department.

ORDERED that the Resolution be published in the *Gazette of India*.

L. T. GHOLAP

Dy. Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 14th April 1943

No. 610—III E-2/43-Com.—The following notification of the Government of India in the Department of Indian Overseas is republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

New Delhi, 31st March 1943

(OVERSEAS)

No. F. 84-1/43-O. S.—In exercise of the powers conferred by sub-section (1) of section 124 of the Government

of India Act, 1935, the Central Government is pleased with the consent of the Provincial Governments concerned to entrust for a further period of one year from the 1st April 1943, to the Provincial Governments specified in the first column of the Schedule annexed hereto the functions of the Central Government specified in the corresponding entry in the second column of the said Schedule.

SCHEDULE

Provincial Governments	Functions
1. Madras, Bombay, Bengal, United Provinces, Bihar, Orissa and Sind.	Functions relating to the reception and settlement of India repatriated from South Africa under the scheme of assisted emigration.
2. Madras, Bombay, Bengal, Orissa and Sind.	Functions under section 2 (3), 3, 4, 5, 6, 8, 9 (2), 16 (1), 17, 19, 20 and 23 of the Indian Emigration Act, 1922 (VII of 1922). Functions under the provisions of rule 2 (f) and rules 4 (2), 5, 6 and (3), 16, 17 (2), 18, 19 (2), 20 (2), 21, 30 (1), 31, 35 (2), 37 (1), 54 (2), 58, 59 (1) and 60 of the Indian Emigration Rules, 1922.

C. S. BOZMA

Secretary

The 17th April 1943

No. 626—HS-6/43-Com.—The following notification of the Government of India in the Finance Department (Central Revenues) is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

New Delhi, 20th March 1943

SALT

No. 33-Salt/43—In pursuance of sub-section (2) of section 1 of the Indian Salt (Amendment) Act, 1939 (XXV of 1939), the Central Government is pleased to appoint the 20th March 1943, as the date on which the said Act shall come into force in the partially excluded area of the Province of Orissa, namely the district of Sambalpur.

K. K. CHITPUR

Deputy Secy. to the Govt. of India